

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.118 – IA/673(AHM)2022  
In  
CP(IB) 260 of 2018

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Shree Sai Industries Pvt Ltd  
V/s  
Shubhmangal Exim Pvt Ltd

.....Applicant

.....Respondent

**Order delivered on ..26/09/2022**

**Coram:**

Dr. Madan B. Gosavi, Hon'ble Member(J)  
Kaushalendra Kumar Singh, Hon'ble Member(T)

**PRESENT:**

For the Applicant/RP : Mr. Dheeraj Garg, Ld. Adv.  
For the Income Tax Department : Ms. Pankti Shah, Ld. Adv. a.w. Ms. Maithili Mehta,  
Ld. Adv.

**ORDER**

In spite of service of notice, no one appeared for the Suspended Management and other Government Departments.

We heard learned counsel for the RP. He submitted that no separate provisions made for payment of statutory dues. We request the RP and the CoC to consider this situation. In view of the recent judgment of *the Hon'ble Supreme Court* in case of the *Rainbow Papers Limited* and file affidavit.

The matter stands adjourned to 19.10.2022

-SD-

**KAUSHALENDRA KUMAR SINGH**  
**MEMBER (TECHNICAL)**

-SD-

**DR. MADAN B GOSAVI**  
**MEMBER (JUDICIAL)**